

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Civil Misc. Contempt Petition No. 205 of 2003

Friday, this the 21st day of November, 2003

Hon'ble Maj. Gen. K.K.Srivastava, A.M.
Hon'ble Mr. A.K.Bhatnagar, J.M.

Choube Lal, aged about 25 years,
S/o Shri Munni Lal, R/o Purani
Bazar, Pura Mufti, District-
Allahabad.

....Applicant.

(By Advocate : Shri R. Verma)

Versus

Shri S.K.Sinha,
Air Officer Commanding,
24, Equipment Depot,
Manauri, Allahabad.

....Respondent.

(By Advocate :)

O R D E R

By Hon'ble Maj. Gen. K.K.Srivastava, A.M. :

This contempt petition has been filed for punishing
the respondent for wilful dis-obedience of the order dated
28.5.2003 passed in OA No.736/2001.

2. The respondent was directed to consider the case of
the applicant for appointment on the post of Anti Malaria
Luscar on casual basis for the year 2001 on preference basis,
if he was selected in the earlier selection in the year 2000.

3. The learned counsel for the applicant submitted that
the applicant had already been selected in the year 2000.

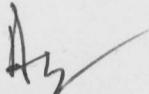
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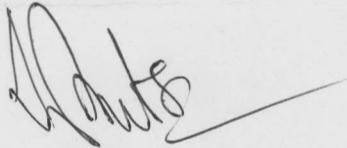
The applicant was again called on 17.5.2003 for selection.

In fact, the seniority list was maintained in which the name of the applicant, who was selected, has been maintained and as per the order of this Tribunal the persons on the list have to be considered on preferential basis against the new entrants. Ignoring the claim of the applicant the respondent has selected new persons and has thus, committed contempt of this Tribunal.

4. We have perused our order and we find that the respondent has taken action as he under-stood and interpreted our order. The cause of action to the applicant arose in the year 2003 when the applicant ^h was called for selection. Therefore, the applicant may come up on the original side.

5. No case of contempt is made out. Contempt petition is rejected in limine.


MEMBER (J)


MEMBER (A)

RKM/-